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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL  
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.07.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 79/7/HDB/2021
NAME OF THE COMPANY	Poweronicks Ltd
NAME OF THE PETITIONER(S)	India Renewable Energy Development Agency Ltd
NAME OF THE RESPONDENT(S)	Poweronicks Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

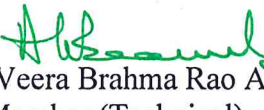
**ORDER**


Learned Counsel for Petitioner appeared.

She submitted that notice is served but record reveals that notice was sent by private courier which is not permissible under the rules.

We direct the Petitioner to serve notice by speed post and file compliance report within two weeks.

Matter stands adjourned to 25.08.2021.

  
(Veera Brahma Rao Arekapudi)  
Member (Technical)

  
(Madan B Gosavi)  
Member (Judicial)

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